

GOVERNMENT OF INDIA  
MINISTRY OF COOPERATION

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 162**  
ANSWERED ON 27/11/2024

**Provision for Directors in the Board of Multi-State Co-operative Societies**

162 # SHRI RAMBHAI HARJIBHAI MOKARIYA:

Will the Minister of COOPERATION be pleased to state:

- (a) whether any provision has been made for Directors in the Board of Multi-State Cooperative Societies having expertise in the field of cooperative management, finance and other areas; and;
- (b) if so, the details thereof?

**ANSWER**

THE MINISTER OF COOPERATION  
(SHRI AMIT SHAH)

(a) to (c): Yes Sir. A provision of co-opted directors, having experience in the field of banking, management, cooperative management and finance or specialization in any field relating to the objects and activities undertaken by such multi-State cooperative society has been made under section 41 of the Multi-State cooperative societies Act, 2002, as amended by Amendment Act No. 11 of 2023.

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